



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
(Acquittal Section) Civil Secretariat  
(Srinagar / Jammu)

Notification  
Jammu, the 29<sup>th</sup> January, 2018.

SRO 47 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989 the Government hereby appoint Sh. Deepak Mahajan Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Liaqat Ali and others involving offences punishable under section 302/302/2/201/304 IPC FIR No 51/2017 P/S Gharota before the Court of Ld. 2<sup>nd</sup> Addl. Sessions Judge Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-  
(Abdul Majid Bhat)  
Secretary to Government

Dated - 29 - 01 - 2018

No LD (ACQ) 2017/617-Jammu

Copy to the -

1. Principal Secretary to Government, Home Department
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. 2<sup>nd</sup> Addl. Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sr. Superintendent of Police, Jammu.
8. 2<sup>nd</sup> Adl Public Prosecutor, Jammu
9. Sh. Deepak Mahajan Advocate, J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
10. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
11. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7 S. C).

(Riyaz Ahmad Riyaz)  
Deputy Legal Remembrancer Affairs